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(2025) 12 MEG CK 0016

Meghalaya HC

Case No: Writ Petition (C) No. 502 Of 2025

Goyoni Marak APPELLANT

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Union Of India & Ors RESPONDENT

Date of Decision: Dec. 11, 2025

Hon'ble Judges: H. S. Thangkhiew, J

Bench: Single Bench

Advocate: S.A. Sheikh, Dr. N. Mozika, M. Myrchiang

Final Decision: Disposed Of

Judgement

H. S. Thangkhiew, J

- 1. Dr. N. Mozika, learned Senior counsel assisted by Ms. M. Myrchiang, learned counsel for the respondents today has produced a letter dated 09.12.2025, wherein it is stated a fresh PPO has been generated and allotted in respect of the petitioner, Smti Goyoni Marak.
- 2. In view of this development, nothing survives for further consideration in the matter, and the same is accordingly disposed of.
- 3. It is expected that the pension be released as expeditiously as possible.